

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:2550
ANSWERED ON:12.03.2015
PRIVATE COAL WASHERIES CRUSHERS
Patle Smt. Kamla Devi

Will the Minister of COAL be pleased to state:

- (a) the number of private coal washeries/coal crushers which have been given permission by the South Eastern Coalfields Limited which is the ancillary company of Coal India Limited for washing/crushing the linkage coal of coal consumer industries in the Janjgir-Naila district of Chhattisgarh along with the procedure adopted in this regard;
- (b) whether Coal India Limited/ancillary companies propose to give permission to any such new washery set up in this area which has got all the statutory permissions and meet all the conditions applicable for washing coal;
- (c) if so, the time likely to be taken in giving such permission;
- (d) whether it is mandatory for the industries located far away from coal mines to use the washed coal as per the rules of the Ministry of Coal and Environment;
- (e) if so, the number of new coal washeries in Janjgir-Naila district which have not been given the said permission even after submission of application complete in all respects along with the reasons therefor; and
- (f) the time by which permission is likely to be given in respect of the said applications?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL, POWER AND NEW AND RENEWABLE ENERGY
(SHRI PIYUSH GOYAL)

(a): It is the decision of consumer of coal to get his coal washed at the washery of his choice. In such cases prior intimation has to be given to the coal company by the consumer which is processed and taken on record. Washing/crushing of coal linked to consumers through one such coal washery in private sector in District Janjgir- Champa has been agreed to by South Eastern Coalfields Limited as per request through authorisation of the linked consumer as well as completion of the formalities and submission of undertakings, affidavits, etc.

(b) & (c): No permission is required to be given by Coal India Limited (CIL) / its subsidiary company for setting up of a coal washery in Non-CIL land by any operator.

(d): As per Ministry of Environment & Forests, Govt. of India Gazette Notification No. G.S.R. 02 (E) dated 2nd January 2014, thermal power plants located beyond 1000 kilometers from the pithead would need to use raw or blended or beneficiated coal with ash content not exceeding thirty-four percent, on quarterly average basis with immediate effect. Thermal power plants located between 750-1000 kilometres from the pit-head would need to use raw or blended or beneficiated coal with ash content not exceeding thirty-four percent, with effect from the 1st January 2015. Similarly, thermal power plants located between 500-749 kilometres from the pit-head would need to use raw or beneficiated coal with effect from 5th June 2016.

(e) & (f): A proposal for washing coal through one more private washery in District Janjgir -Champa (C.G.) for linked consumer was given to South Eastern Coalfields Limited (SECL). However, no final decision on this has been taken by SECL.